

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 14.02.2024

**Misc. Application No. 1725 of 2023
And
Appeal No. 106 of 2024**

MMTC Limited ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Ankit Lohia, Advocate with Mr. Sarthak Behera, Advocate
i/b Tuli & Co. for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta,
and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for
the Respondent.

ORDER:

1. There is a delay of 94 days in the filing of the appeal. For the reasons stated in the application, the delay is condoned. The application is allowed.

2. Three weeks time is allowed to the respondent to file a reply. Three weeks thereafter for filing rejoinder. List on April 15, 2024.

Ms. Meera Swarup
Technical Member

14.02.2024
msb